

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 273 OF 2018 &
IA NO. 1340 OF 2018 & IA No. 263 of 2019

Dated: 27th February, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Uttar Gujarat Vij Company Limited

Versus

Hindustan Gum & Chemicals Limited & Anr.

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Pulkit Agawal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Varun Pathak for R-1

Mr. Pallav Mongia
Mr. S. R. Panday for CERC

Mr. Mridul Chakravarty for R-1

ORDER

IA No. 263 of 2019
(Delay in filing written submission)

For the reasons set out in the application and accompanying affidavit, delay in filing written submission of 25 days, is condoned and written submission is taken on record. Application is disposed of.

APPEAL NO. 273 OF 2018

Learned counsel for Respondent No.2 seeks three weeks' more time to file reply. He may file the same along with IA on or before 20.03.2019

with advance copy to the other side. Thereafter, rejoinder may be filed within two weeks i.e. on or before 03.04.2019 with advance copy to the other side.

List the matter on **07.05.2019**.

(S.D. Dubey)
Technical Member

Js/pk

(Justice Manjula Chellur)
Chairperson